NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

8. IA 3148/2024 in C.P. (IB)/352(MB)2021

CORAM:

SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.06.2024

NAME OF THE PARTIES:- **Rajas Shreeram Bodas**
IN THE MATTER OF
M/S Memoir
V/s
M/S Eagle Home Appliances Private Limited

Section: 22(3)(b) U/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 3148 of 2024:- Counsel, Aditya Dubey appeared for the Applicant/RP through VC. This Application has been filed by the RP for placing on record the intimation of the appointment of the Applicant as Resolution Professional along with the consent of the Applicant in Form AA. It has been pointed out that CoC has confirmed the appointment of the Applicant i.e. Mr. Rajas Shreeram Bodas as Resolution Professional in its meeting held on 23.05.2024. The confirmation of Mr. Rajas Shreeram Bodas as Resolution Professional is taken on record, no order is called for. Accordingly, **IA 3148 of 2024** is **allowed** and **disposed of.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT